HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

EMG- WP(C) No. 440/2020 EMG-CM Nos. 47 & 48/2020 (Through Video Conferencing)

Kathua Service Station

...Petitioner(s)

Through:- Mr. Pranav Kohli, Advocate (Through Video Call)

v/s

Union of India and others

....Respondent(s)

Through:- Mr. R. B. Sharma, Advocate for Respondent Nos. 2 & 3
(Through Video Call)
Mr. A. M. Malik, Dy AG for Respondent Nos. 4 & 5
(Through Audio Call, 9419814166)
Mr. Azhar Ul Amin, Advocate for Respondent No. 6
(Through Video Call)

Coram: HON'BLE MR. JUSTICE RAJESH BINDAL, JUDGE <u>ORDER</u>

EMG-CM No. 48/2020

- 1. Learned counsel for the petitioner submitted that due to lockdown in the City because of Corona-virus, he had not been able to get the Court fees to be annexed with on this petition. He seeks some time to do the needful after the Court re-opens.
- 2. The application is allowed. The petitioner is permitted to submit Court fees in the Registry in terms of the Circular No. 16/GS dated 29.03.2020 issued by the High Court.
- 3. The application is disposed of, accordingly.

WP(C) No. 440/2020

Registry to list the main petition on 09.06.2020.

In the meantime, respondents to file objections, if any.

(RAJESH BINDAL) JUDGE

Jammu 03.06.2020 Vijay

